Government of Jammu and Kashmir Home Department Civil Secretariat, J&K

Notification

Srinagar, the 17th October, 2024

S.O 513.- In exercise of the powers conferred under section 15 read with section 22(2) of the National Investigation Agency Act, 2008, the Government hereby appoints Ms. Shilpa Singh, Advocate as Special Public Prosecutor for conducting prosecution of the cases charge sheeted in the Special UAPA Courts by various investigating agencies.

The terms and conditions of the appointment of aforesaid Special Public Prosecutor shall be governed in terms Government Order No.308-Home of 2024 dated 12.07.2024.

By Order of the Government of Jammu and Kashmir.

Sd/-(Chandrakar Bharti) IAS, Secretary to the Government

Dated: 17.10.2024

Principal Secretary to the Government

No. HOME-Pros/36/2024(CC:7482575)

Copy to the:

1. Director General of Police, J&K.

2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K

3. Director General of Prosecution, J&K.

- 4. Additional Director General of Police, CID, J&K.
- 5. Director, SIA, J&K. This is in reference to his communication dated SIA/Legal/Spl PP/2024/1874 dated 05.09.2024.
- 6. Commissioner/Secretary to Government, General Administration Department.7. Secretary to Government Department of Law, Justice and Parliamentary Affairs.
- 8. Director Archives, Archaeology & Museums, J&K.
- 9. Concerned Advocate.
- 10. Private Secretary to the Chief Secretary, J&K.
- 11. Private Secretary to Principal Secretary to the Government, Home Department.
- 12. Incharge Website, Home Department
- 13. Government order file /stock file.

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.

Under Secretary to the Government